

PER TRIBUNAL

Date :

Applicant in person/by M.P. Dharmadhikari Advocate

Respondent by Mr. R. Darda Counsel

For want of time/By consent/As by Mr.

The matter is adjourned to Week Commencing from 11/04/94

A/H/ORDER/FINAL HEARING AT 31/1/94

Nagpur

Dy. Registrar

Per Tribunal Dt: 11/01/1994
(Camp at Nagpur)

For want of time, this matter
is adjourned for final hearing
during the week commencing
from 11/04/1994.

Court Officer

Reply dt- 31/1/94
of the respondents
filed in the matter
on 30/5/94

Dated: 22.4.94. Camp: Nagpur

Shri M.P. Dharmadhikari for the applicants,
Shri R.P. Darda for the respondents.

Shri Darda makes a statement that
Applicants No. 1, 2 & 4 have been selected
in the screening after the names were
sponsored by the Employment Exchange
and have been included in the panel for
appointment subject to the lifting of ban
on employment by the Government. But the
applicant No-3 has not so been selected. He
also states that the case of Applicant No-
3 would also be considered in future
for suitable employment. In view of this,
Shri Dharmadhikari does not press the
present application. It is dismissed as
not pressed.

22/4/94
Order/Judgement despatched
to Applicant/Respondent(s)
on 27/6/94

M.R. Kolhatkar

(M.R. Kolhatkar)

M(A)

(M.S. Deshpande)

NC.